## COURT-I

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 442 OF 2017 IN DFR 1593 OF 2017 & IA NO. 725 OF 2017

Dated: 21<sup>st</sup> September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Punjab State Power Corporation Limited .... Appellant(s)

Vs.

Patran Transmission Co. Ltd. & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.

Mr. Manu Seshadri Mr. Ishan Bisht

Counsel for the Respondent(s) : Mr. Ramji Srinivasan, Sr. Adv.

Ms. Poonam Verma Ms. Nishtha Kumar

Ms. Radhika Seth for R-1

Ms. Ranjana Roy Gawai

Ms. Vasudha Sen

Mr. Vivek Kumar for R-20

Mr. M.G. Ramachandran Ms. Anushree Bardhan Ms. Poorva Saigal

Mr. Shubham Arya for R-28

Mr. S. Ramalingam for CERC

## **ORDER**

## IA NO. 442 OF 2017

(Appln. for condonation of delay in filing)

We are informed that Punjab and Haryana High Court has directed the Appellant to furnish bank guarantee for a sum of Rs. 10 crores. It is not yet furnished.

Mr. Sanjay Sen, learned senior counsel, on instructions, states that the order passed by the Punjab and Haryana High Court will be complied with by tomorrow.

List the matter on <u>27.09.2017</u>.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/vt